

ITEM NO.26

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20633/2017

(Arising out of impugned final judgment and order dated 31-05-2017 in WA No. 55113/2015 passed by the High Court of Judicature at Allahabad)

SANJAY KUMAR SINGH

Petitioner(s)

VERSUS

DR. DHIRENDRA SINGH & ORS.

Respondent(s)

IA No. 81437/2017 - EXEMPTION FROM FILING O.T.
 IA No. 73044/2017 - EXEMPTION FROM FILING O.T.
 IA No. 81434/2017 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 73042/2017 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 09-01-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
 HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Ms. Ritu Rastogi, Adv.
 Ms. Sasmita Tripathy, Adv.
 Mr. Sanjay Kumar Visen, AOR

For Respondent(s) Mr. Vinay P. Tripathi, Adv.
 Ms. Preeti Shukla, Adv.
 Mr. Abhishek Singh, AOR

Mr. Sanjay Kumar Tyagi, AOR
 Mr. Divyansh Rai, Adv.
 Mr. Yashashwi Virendra, Adv.

Ms. Bharti Tyagi, AOR

Mr. Vinay Garg, AOR
 Mr. Uday Singh, Adv.
 Mrs. Deepam Garg, Adv.
 Mr. Upendra Mishra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel appearing for the petitioner to adjourn the matter to enable the petitioner to file rejoinder affidavit, matter is adjourned. As prayed, list after four weeks.

(NEELAM GULATI)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER